

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 367 of 2021

Bhola Rai.Petitioner

-Versus-

Jharkhand Urja Vikas Nigam Limited through its Managing
Director & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : xxx
For the Respondents : xxx

05/ 20.04.2021 In view of the resolution as contained in reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, nobody appears for the parties.

In pursuant to the order dated 12.03.2021 respondents were directed to file counter-affidavit but the same has not been filed till date.

Further three weeks' time is allowed for filing counter-affidavit.

In the meantime, interim order dated 12.03.2021 so far it relates to the petitioner shall remain in force.

[Dr. S.N.Pathak,J]

P.K.S.